

[Shri Om Mehta]

About the implementation of the 20-point programme, we are doing our best, particularly in regard to the distribution of house sites and other things. I assure the House that at the proper time, whenever the Government thinks it proper, there will be popular rule there; we will not delay it for a single day.

SHRI YOGENDRA MAKWANA: In regard to the Vice-Chancellor

MR. CHAIRMAN: You will get your information regarding the dog. He has replied. The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Gujarat for the services of the financial year 1976-77, as passed by the Lok Sabha, be taken into consideration." The motion was adopted.

MR. CHAIRMAN: We shall now take up clause-by-elaufe consideration of the Bill.

Clauses 2 and 3 and the Schedule were added, to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH PAHADIA: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

THE PONDICHERRY APPROPRIATION (NO. 4) BILL, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA); Sir, I moved:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of the financial year 1976-77, as passed by the Lok Sabha, be taken into consideration."

The Bill is in respect of Supplementary Demands of Rs. 14,000 charged on the Consolidated Fund of the Union territory of Pondicherry for the year 1976-77. Full details have been given in the statement of the Supplementary Demands laid on the Table of the House on the 3rd November, 1976.

The question was proposed.

MR. CHAIRMAN: Nobody speaking? Then, the question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of the financial year 1976-77, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH PAHADIA: I move:

"That the Bill be returned."

The question was put and the motion was adopted.